

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 932 of 2012-DB

[Arising out of Order-in-Original/Appeal No SRP-325-VDR-II-2012 dated 26.09.2012 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-II]

Modern Petrofils (POY Div.)

(a Unit Of Modern Syntex I Ltd.), N.H. No. 8, Vill-
Bamangam, Tal-Karjan, VADODARA
GUJARAT -391210

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Ahmedabad

1st Floor, Room No.101, New Central Excise Building,
Vadodara, Gujarat-390023

.... Respondent

APPEARANCE :

None for the Appellant

Shri P. Ganesan, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 12.04.2023

FINAL ORDER NO. A/10923 / 2023

RAMESH NAIR :

On record this matter has come up for hearing on 01.08.2022, 14.09.2022, 18.10.2022, 23.11.2022, 15.11.2022, 18.02.2023, 21.02.2023 but neither anyone appeared nor any adjournment was sought for. Notices were also issued but there is no response. Therefore, it appears that appellant is not interested in pursuing the appeal. Accordingly, the appeal is dismissed for non-prosecution, in terms of Rule 20 of CESTAT Procedure Rules, 1982. Liberty is granted to the appellant to file proper application if they wish to pursue the appeal.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**